CENTRAL ADMINI STRATIVE TRIBUNAL RINCI PAL BENCH NEW DELHI

C. P. No. 150 of 1994. in O. A. No. 672 of 1993.



New Delhi, this the 16th day of May, 1994.

Hon'ble Mr S.K.Dhaon, Vice Chairman Hon'ble Mr B.N.Dhoundiyal, Member(A).

Shri N. P. S. Negi, S/O Shri M. S. Negi, R/OG-166, Nauroji Nagar, New Delhi-29. Petitioner.

vs.

Shri A.B. Joshi, Chairman, Central Water Commission, Seva Bhawan, R.K. Puram, Delhi-66.

ORDER (oral)

(by Hon'ble Mr Justice S.K.Dhaon, Vice Chairman)

This is an application praying that the respondents may be punished for having committed contempt of order dated 24.3.1993 passed in Q.A. No.672 of 1993 by a learned Single Member of this Tribunal(Honeble Mr C.J.Roy).

- 2. From a perusal of the record, it appears that no notice was sent to the respondents and the order was passed ex-parte.
- 3. While exercising our suo-moto powers, we re-call the order dated 24.3.1993 passed by the learned Single Member and direct that the O.A. shall be listed before appropriate Bench for being disposed of on merits and in accordance with law. The application is rejected. O.A.No.672/93 be listed as soon as possible.

(B. N. Dhoundiyal)
Member(A)

(S.Kohaon) Vice Chairman.